

SC/ST Section Officers in IAAI

11289. SHRI MAHI LAL:

SHRI CHATUR BHUJ:

SHRI KACHARULAL HEM-
RAJ JAIN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) total number of Section Officers (General) in the International Airports Authority of India and the number out of them belonging to Scheduled Castes and Scheduled Tribes communities;

(b) whether the quota reserved for persons belonging to SC/ST communities is complete in this category and 40 points roster for ensuring reservation in promotion is maintained;

(c) if not, the reasons for the backlog and whether while filling up the posts of Section Officers previous backlog and carried forward number of posts are proposed to be filled up from the eligible persons of these communities; and

(d) if so, when?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) There are at present 11 Section Officers (General) in position in International Airports Authority of India and one of them is a Scheduled Caste.

(b) There is a short-fall of one Scheduled Caste Section Officer. The International Airports Authority of India is following the 40 point roster for reservation.

(c) and d). In 1976 when posts of Section Officer were filled no departmental Scheduled Caste/Scheduled Tribe candidate with the requisite length of service prescribed for promotion was available. Since then one Scheduled Caste candidate has been promoted as Section Officer and orders for the promotion of one Scheduled Tribe candidate have been issued on

10th May, 1979. He is expected to join shortly. There is still short-fall of one Section Officer in the Scheduled Caste quota. This short-fall will be made up while filling up future vacancies.

Income tax returns in respect of recognised National and State political parties

11290. SHRI S. B. PATIL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) the names of recognised National and State political parties who have submitted income-tax returns during the past three years;

(b) the amount of tax assessed and paid by each party year-wise during the above period; and

(c) whether notices under the I. T. Act have been served to any of the parties and their respective State Units and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c). Information is being collected and will be laid on the Table of the House.

Expansion of banking facilities by Allahabad Bank in Orissa

11291. SHRI PRADYUMNA BAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that Allahabad Bank has not expanded its banking activities especially in the rural sector during last 10 years in Orissa;

(b) whether it is also a fact that Allahabad Bank has invested its major bulk of investment in two concerns i.e. Orissa Textile Mills Ltd., Chondwar and Industrial Development Corporation of Orissa;

(c) if so, what is the quantum of investment in each of these concerns and what is the total investment by Allahabad Bank in Orissa; and

(d) what is the development work in opening new branches of Allahabad Bank in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) No, Sir. In July 1969, the Allahabad Bank had only two urban branches in Orissa. At the end of December 1978, the branches of this bank had increased to 14 of which 3 were at rural centres and 6 at semi-urban centres plus one licence pending for opening a branch in the State.

(b) and (c). At the end of June 1978 the Allahabad Bank had deposits of Rs. 4.7 crores in its branches in Orissa. The advances of these branches amounted to Rs. 3.1 crores. In addition, the bank had invested Rs. 2.3 crores in the securities of the State Government and their associate bodies. However, in accordance with the practices and usages customary among banks, information relating to individuals customers is not to be divulged.

(d) The revised branch licencing policy of the Reserve Bank seeks to secure branch opening at unbanked rural and semi-urban centres in underbanked districts. The primary responsibility in this regard will be that of the Lead Bank and the Regional Rural Bank, if any, in each district. The Allahabad Bank does not have any lead responsibility in Orissa.

Constitution of a Committee regarding reduction of Government expenditure

11292. **PROF. P. G. MAVALANKAR:** Will the **DEPUTY PRIME MINISTER AND MINISTER OF FINANCE** be pleased to state:

(a) whether Government have constituted the Committee to go into the

question of Government expenditure and ways to reduce it;

(b) if so, facts thereof and terms of reference of the said Committee; and

(c) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). It has been decided to constitute an Expenditure Commission, to be headed by Shri S. N. Mishra, Member, Lok Sabha. The names of other members of the Commission will be finalised shortly after their consent has been obtained. The terms of reference of the Commission will be as follows:—

(i) Identify areas in which economy can be effected without impairing efficiency or adversely affecting growth;

(ii) Identify activities which are not essential or where there is overlapping of functions between various Departments of the Government of India or between activities of the Central Government and those of the State Governments and suggest measures for phasing out or rationalising such activities;

(iii) Review the present arrangements for creation of posts and staffing and suggest measures for containing expenditure on staff within reasonable limits;

(iv) Review the existing arrangements for planning, execution, monitoring and evaluation of major projects and programmes and make suitable recommendations so that without detracting from accountability, the decision making process is expedited, cost escalations and delays are avoided and optimum benefit is derived from the expenditure incurred;

(v) Review present arrangements for sanctioning and controlling expenditure and suggest how these arrangements can be improved to make financial control more effective and